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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Review Application No.66/2005
Original Application No.3107/2003

New Delhi, this the 5th day of April, 2005

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A.Singh, Member (A)

Programme Staff Association of
AIR and Doordarshan & Others ... Applicants

Versus

Union of India & Others ... Respondents

O R D E R(By Circulation)

By Mr. Justice V.S.Aggarwal:

Applicants had filed OA 3107/2003. It was dismissed by this Tribunal on 24.1.2005.

2. The applicants seek review of the order contending that when the Selection Committee was not able to meet during a particular year, a separate list for each year had to be drawn. The applicants referred some of the precedents to contend that the order so passed requires to be recalled.

3. We have gone through the said application. The principle of law is well settled that review would only be permissible if there is an error apparent on the face of the record. Even an erroneous finding will not permit to review unless it is noticeable without any detailed arguments.

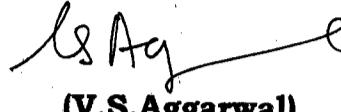
4. In the present case, the applicants seek reconsideration as if the matter has to be re-argued. This is not permissible in law.

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Therefore, the Review Application must fail and is dismissed in circulation.


(S.A.Singh)
Member (A)


(V.S.Aggarwal)
Chairman

/NSN/